

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1888

ANSWERED ON:31.07.2015

Domestic Violence Act

Dwivedi Shri Harish

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether sufficient resources have been provided to societies registered under Domestic Violence Act, 2005 and operating family counselling centres in the country, if so, the details thereof;
- (b) whether the Government has received complaints regarding lack of coordination between police and family counselling centres;
- (c) if so, the details thereof; and
- (d) the corrective steps taken/being taken by the Government in this regard?

Answer

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI MANEKA SANJAY GANDHI)

(a): As per the Protection of Women from Domestic Violence Act, 2005, all the States/UTs Government are required to notify the voluntary organisation as Service Providers and there is no scheme being administered by Ministry of Women and Child Development to provide grants to them. Under the scheme of Family Counselling Centres, the assistance to voluntary organisation are being given as follows:-

i) Honorarium for 2 counsellors at Rs. 7000/- p.m. per counsellor in 'A' class cities and Rs. 5500/- p.m. per counsellor in other cities.

ii) An amount of Rs. 60,000 per annum for other expenses such as rent/maintenance, honorarium to experts, typist, peon, contingencies TA/DA for visits, etc

(b): No madam.

(c) & (d): Does not arise in view of (b).
